have taken severe action against the officers who were responsible for that specific e-mail, through disciplinary proceedings resulting in dismissal from service.

(e) and (f) No case of racial attack on Indians in Britain has come to the notice in the recent past.

Pakistan's Judicial Commission

- *223.SHRI ISHWAR SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether Pakistan has proposed to send its Judicial Commission to India to verify the proceedings of the Indian Judiciary on the trial of the lone accused captured during the 26 November Mumbai terror attacks;
- (b) whether India has sought clarifications on the constitution of the commission and its composition and also the nature, scope and *modus operandi* of its work during Indian visit;
- (c) whether India has also made it clear that no cross examination of the judicial or investigating officers by the Commission would take place; and
 - (d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): (a) Pakistan has proposed to send a Judicial Commission to India to record/verify statements of the Additional Chief Metropolitan Magistrate and the Chief Investigating Officer, who had recorded the confessional statement of Ajmal Kasab, and the doctors who conducted the post-mortem. The Judicial Commission will comprise two lawyers *i.e.* one prosecution and one defence lawyer, accompanied by a coordinating officer.

(b) to (d) Government had sought clarifications from Pakistan on, *inter alia*, the law under which the Commission will be constituted, composition of the Commission, the nature, scope and modus operandi of the work of the Commission. Government had also sought confirmation that the Judicial Commission would only record the statements of the Additional Chief Metropolitan Magistrate and the Chief Investigating Officer and no cross-examination would take place. Pakistan has conveyed that the Judicial Commission has been asked not to cross-examine the prosecution witnesses.

Funds to States for development of sports

- $\dagger^{*}224.$ SHRI ASHK ALI TAK: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- (a) the amount provided to the State Governments by the Central Government for development of sports during the last five years, sport-wise; and

[†]Original notice of the question was received in Hindi.

(b) the amount provided for construction of stadia in the State of Rajasthan during the last five years, location-wise?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): (a) and (b) The erstwhile central sports infrastructure schemes were discontinued with effect from 01.04.2005. Therefore, no fund was released to the States for new projects, including Rajasthan, during the last five years for construction of stadia. However, under Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) Scheme, which was launched in 2008, grant-in-aid is provided to the State Governments, including Rajasthan, for creation of playfields in village/block panchayats, and for holding annual competitions at block, district, State and national level. Details of assistance released upto 31st October, 2010 is given below

(i) Assistance released to States/UTs:

(Rs. in crore)

Year	Funds released for	Funds released for	Total
	playfields	holding annual	
		competitions	
2008-09	83.85	8.15	92.00
2009-10	105.00	30.00	135.00
2010-11*	133.52	74.15	207.67
TOTAL	322.37	112.30	434.67

^{*}Figures upto 31st October, 2010.

(ii) Assistance released to Rajasthan:

(Rs. in crore)

Year	Funds released for	Funds released for	Total
	playfields	holding annual	
		competitions	
2008-09	3.71	-	3.71
2009-10	3.72	1.93	5.65
2010-11*	-	0.33	0.33
TOTAL	7.43	2.26	9.69

^{*}Figures upto 31st October, 2010.

In addition to above, Rs.13.07 lakh was released during 2009-10 to the State for training of 893 Kridashrees.

Stoppage of new connection of MTNL in Mumbai

†*225. SHRI Y.P. TRIVEDI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether process of giving new connections by MTNL in Mumbai has been stopped since 24 September, 2010;
 - (b) if so, the reasons therefor;
- (c) if not, the number of connections booked between 24 September, 2010 and 30 October, 2010;
- (d) the reason for new customers being denied new Garuda telephone and Dolphin booking when they went to QSS for booking;
- (e) whether MTNL is not booking new connections to give benefits to private service providers; and
 - (f) if so, the details thereof?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) No, Sir.

- (b) Does not applicable in view of (a) above.
- (c) Number of connections booked between 24th September to 30th October, 2010 are given below:

Landline	7257
Fixed Wireless Telephone (FWT)	249
Garuda	99
Dolphin	328
Trump	9620

- (d) New customers are not being denied new Garuda Telephone and Dolphin Booking. However, the GSM billing system was under migration to new 'Convergent Billing System' for four days *w.e.f.* 23rd September, 2010 to 27th September, 2010. All Customer Service Centres and Call Centres were informed prior to shut down. During this planned shut-down, the on line registration was technically not possible. However, the emergency services and all informative services were provided to the customers.
 - (e) and (f) Do not arise in view of (c) and (d) above.

[†]Original notice of the question was received in Hindi.